CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.404/2017 in
OA No.3214/2016
MA No.791/2018

New Delhi this the 21st day of March, 2018

Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

1.   All India KVS Retired Employees Welfare, Society,
     Through its General Secretary,
     Dr. VP Garg, B-2/48A, Keshav Puram,
     New Delhi-110035

2.   Dr. VP Garg, Principal (Rtd.)
     Aged 72 years, S/o Dr. G.R. Garg,
     General Secretary,
     All India KVS Retired Employees Welfare Society,
     B-2/48A, Keshav Puram, New Delhi-110035

3.   Shri R.K. Gautam,
     Principal (Rtd.) Aged 66 years,
     S/o late Shri U.S. Gautam,
     Member, All India KVS Retired Employees Welfare Society,
     R/o A/151, Hari Nagar, Ground Floor,
     New Delhi-110064

                                                        - Applicants

     (By Advocate: Mr. E. J. Varghese)

                        Versus

1.   Shri C.K. Misra, Secretary,
     Ministry of Health and Family Welfare,
     Nirman Bhawan, New Dehi-110011

2.   Shri Kewal Kumar Sharma, Secretary,
     Ministry of Human Resource Development,
     Department of Education,
     Shastri Bhavan,
     New Delhi-110011

3.   Dr. Jagdish Prasad,
     Director General, Central Government Health Services, (CGHS)
     Nirman Bhawan,
     New Delhi-110011

4.   Shri Santhosh Kumar Mall
        Commissioner, Kendriya Vidhyalaya Sangathan,
        18 Institutional Area, Shaheed Jeet Singh Marg,
        New Delhi-110016

- Respondents

(By Advocates: Mr. S. Rajappa, Shri H.K. Bajpai for Shri Gyanendra Singh)

ORDER (Oral)

By Mr. V. Ajay Kumar, Member (J):

Heard both sides.

2.   Learned counsel for respondents today produced an Office Memorandum dated 20.03.2018 whereunder they have extended the CGHS facilities to all the retired employees of Kendriya Vidyalaya Sangathan residing in Delhi/NCR.

3.   In view of the above, we are satisfied that the orders of the Tribunal have been substantially complied with. Accordingly, the Contempt Petition is closed. Notices are discharged.

4.   Consequently, no separate orders are required to be passed in MA No.791/2018 and the same is rendered infructuous.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

cc.